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**NHRC notes the reported increase in suicides among tribal people**

NHRC, India took suo moto cognisance of a media report that there is an alarming increase in suicides among tribal people settled in the outskirts of Thiruvananthapuram district in Kerala with about 23 deaths reported in 2024 itself. Reportedly, as per rough estimates, around 138 happened mostly in Peringammala Panchayat in the district between 2011-2022.



NATIONAL HUMAN  
RIGHTS COMMISSION

## **buzz**

### **Justice V Ramasubramanian joins as the new Chairperson of NHRC, India**

Justice V Ramasubramanian, former Judge of the Supreme Court of India assumed the charge of the Chairperson and Justice (Dr) Vidyut Ranjan Sarangi as the Member of the National Human Rights Commission, (NHRC) India, at a function organised to welcome them and Priyank Kanoongo who joined the Commission as a Member last week.

## **Act against night shelters turning into permanent homes at Urdu Park, NHRC tells DUSIB CEO**

<https://www.sakshipost.com/news/act-against-night-shelters-turning-permanent-homes-urdu-park-nhrc-tells-dusib-ceo-364085>

Jan 01, 2025, 19:05 IST

New Delhi, Jan 1 (IANS) The National Human Rights Commission (NHRC) on Wednesday wrote to the Delhi Urban Shelter Improvement Board (DUSIB) CEO, raising alarm bells over alleged encroachment in the Urdu Park near Jama Masjid area and demanded that the body cracks the whip against the defaulters and violators.

The human rights body, in the letter, cited recent visits by its officials to the area and inspection of night shelters (Rain Baseras), which it found were turned into 'permanent residences' of a few who have illegally occupied the government-run facilities.

In the letter to the DUSIB, NHRC member Priyank Kanoongo wrote, "Rain Baseras, which are temporary shelter facilities established by the government primarily intended to provide short-term accommodation, protection from inclement weather, and basic necessities such as food and security, have been used as permanent residences by individuals who have been residing in these shelters for the past 10-15 years."

He said that such infringement of government property has led to the area near the city's Red Fort, turning into a slum-like dwelling in the heart of the capital.

The letter also highlighted the concerns of local residents who reportedly claimed that many of the individuals in these 'Rain Baseras' could be illegal migrants, potentially the Rohingyas.

"It is of utmost concern that police verification or documentation process has been undertaken of these individuals residing into the facility, from more than a decade, thereby raising serious security concerns and the need for proper background checks," it said.

Priyank Kanoongo said that the Commission has taken suo-moto cognizance of the matter under Section 12(s) of the Protection of Human Rights Act, 1993 and wants immediate intervention and implementation of appropriate corrective measures.

He has demanded an action-taken report from DUSIB over alleged encroachments in the area, within seven days.

He further stated that many lapses and violations of human rights have been noted by the Commission and these shall be communicated to the DUSIB in a separate letter.

## **Act against night shelters turning into 'permanent homes' at Urdu Park, NHRC tells DUSIB CEO**

<https://www.newsroomodisha.com/act-against-night-shelters-turning-into-permanent-homes-at-urdu-park-nhrc-tells-dusib-ceo/>

India By Newsroom Odisha Network On Jan 1, 2025

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## **Anna University Sexual Assault Case: NCW Forms Fact Finding Panel, Team To Visit Chennai Dec 30**

<https://www.republicworld.com/india/anna-university-sexual-assault-case-ncw-forms-fact-finding-panel-team-to-visit-chennai-december-30>

The National Commission for Women constituted a two-member fact-finding committee to investigate the alleged sexual assault on a student of Anna University.

Reported by: [Press Trust Of India](#)

**Chennai:** The National Commission for Women on Saturday constituted a two-member fact-finding committee to investigate the alleged sexual assault on a student of Anna University.

The commission's chairperson Vijaya Rahatkar has set up the panel comprising member, NCW, Mamta Kumari, and retired IPS officer and former DGP of [Maharashtra](#), Praveen Dixit, to "investigate and recommend action," a statement said. The fact-finding committee is likely to visit Chennai on December 30, 2024.

"The committee will investigate the case, examine the circumstances leading to the incident, and assess the actions taken by the authorities. It will also interact with concerned officials, the victim, her family, friends, and various NGOs to ascertain the facts and propose measures to prevent the recurrence of such incidents," the NCW said.

The National Commission for Women had already taken suo moto cognizance of the incident, the victim being a 19-year-old girl.

The NCW had also issued a notice to the Tamil Nadu DGP in this regard. Dixit is also the special rapporteur for the Maharashtra and [Goa](#) zone, NHRC.

## **BJP accuses Kejriwal of using children for his 'cheap, dirty' politics**

<https://newstodaynet.com/2025/01/01/bjp-accuses-kejriwal-of-using-children-for-his-cheap-dirty-politics/>

NATION Posted on January 1, 2025 11:12 am By Agency

The BJP on Tuesday accused Aam Aadmi Party leader Arvind Kejriwal of using children for political gains, charging him with practising “petty, cheap and dirty” politics.

Addressing a press conference, BJP national spokesperson Gaurav Bhatia said Delhi’s ruling party has not taken down a post, which shows some children raising pro-Kejriwal slogans, despite the National Human Rights Commission raising serious concerns on the matter.

Such a depiction of children is a violation of the Juvenile Act and the Election Commission guidelines, he said.

“Kejriwal and Chief Minister Atishi are not sparing even children. They are violating the dignity of children. Is it because Kejriwal knows that he is losing the elections in Delhi,” Bhatia asked.

He asked why Kejriwal was “playing with young and impressionable minds for his petty, cheap and dirty politics”.

The BJP, he claimed, will ensure that the “destroyer of children and a hater of children” is thrown out of power. He accused the AAP government of converting school toilets into classrooms for children and deliberately failing students in Class 9 and Class 11 to ensure higher pass percentages in Class 10 and Class 12.

He added that people will celebrate “Happiness Utsav” — a Delhi government initiative to commemorate the ‘Happiness Curriculum’ in its schools — by teaching the AAP a lesson in the upcoming polls.

The AAP government opened no new school despite promising over 500 of them, and is behind the vacancy of almost 80 per cent post of teachers, he alleged.

## **Complaint filed with NHRC against police action on BPSC students in Patna**

<https://www.thehindu.com/news/national/bihar/complaint-filed-with-nhrc-against-police-action-on-bpsc-students-in-patna/article69049846.ece>

NHRC has been requested to recommend departmental action, lodging of FIR against senior police officers and others responsible for the incident

Updated - January 01, 2025 10:41 pm IST - Patna

Bihar based advocate has complaint to National Human Rights Commission (NHRC) with regard to the police lathi charge on the protesting students of Bihar Public Service Commission (BPSC) who were demanding re-examination of 70th BPSC Combined (Preliminary) Competitive Examination (CCE) following the alleged paper leak.

Supreme Court advocate Brajesh Singh has requested the NHRC to intervene in the matter on the basis of various media reports and demanded that the Commission should call for Action Taken Report (ATR) and detailed information on the incident from the Chief Secretary (CS) and Director General of Police (DGP) of Bihar.

Mr. Singh also demanded departmental action, lodging of FIR against senior police officers and others responsible for the incident.

“On Tuesday at 9:15 p.m., I have lodged a detailed complaint through email regarding the serial lathicharge by Patna Police on BPSC candidates on December 6, December 26 and December 29, because excess force has been used in violation of the Supreme Court and many related guidelines. This kind of action by the police within a month seems more punitive than crowd removal,” Mr. Singh told The Hindu.

Mr. Singh alleged that during the exam various irregularities surfaced specifically at the Bapu Exam Centre (BEC) where more than 12000 students appeared for the examination and the commission failed to ensure a fair exam in the state capital.

“In December there were three major protest held by the BPSC aspirant in the Patna and in all of these protest police has used excessive force to the extent that students bones were fractured and they were hit like animal even in the third consecutive incident of lathicharge which accrued on 29th of December 29th when the students had gathered although without permission but they were protesting peacefully without any kind of weapons or objects and they were in the folded hand before the police,” Mr. Singh said.

He added that police resorted brutal lathicharge on the student along with the watering through the water cannons in the chilling winter night, the excessive use of force in the form of lathicharge is the clear cut case of aggravated form of violations of human right.

In the complaint, he further wrote that even the girl protesters were beaten brutally by the male police in the presence of senior police officers.

“In our constitution the right to peaceful protest is enumerated under Article 19 (1)(b) which clearly says that all citizens have the right to assemble peacefully and without arms although such right is subject to public order but the excessive use of force is clearly made out in the instant case,”Mr. Singh asserted.

He highlighted that as per the Principle 4, of the Code of Conduct for the Police in India, “As far as practicable, the methods of persuasion, advice and warning should be used. If however, the use of force becomes unavoidable then only the irreducible minimum force required in the circumstances should be used.”

The examination, in which 3.28 lakh candidates appeared, was held on December 13 at 912 centres across the State. On the day of the examination, rumours of a paper leak at the Bapu Exam Centre (BEC) in Patna spread. The BPSC later announced that a re-examination would be held on January 4 but only for those aspirants who had sat for the test at BEC.

BPSC has maintained that the paper was not leaked, asserting that the exam was conducted peacefully at other centres. However, for the past 15 days, many BPSC aspirants had been sitting in protest at the Gardanibagh area of Patna. On Sunday (December 28, 2024), police caned the protesters and used water cannons to disperse the crowd.

The Next day after lathi charge, a delegation of students had met Chief Secretary Amrit Lal Meena with their demands.



## Delhi: स्थानीय लोग रैन बसेरों का कर रहे उपयोग, NHRC के सदस्य ने व्यक्त की चिंता

<https://www.amarujala.com/delhi/nhrc-member-expressed-concern-after-on-site-inspection-of-shelter-homes-run-by-delhi-government-2025-01-01>

अमर उजाला नेटवर्क, दिल्ली Published by: [श्याम जी](#). Updated Wed, 01 Jan 2025 05:34 PM IST

राष्ट्रीय मानवाधिकार आयोग के सदस्य ने उर्दू पार्क में दिल्ली सरकार द्वारा संचालित आश्रय गृहों का स्थलीय निरीक्षण किया। सदस्य प्रियांक कानूनगो ने रैन बसेरों पर चिंता व्यक्त की है।

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने दिल्ली शहरी आश्रय सुधार बोर्ड को पत्र लिखकर स्थानीय निवासियों द्वारा प्रयोग किए जा रहे रैन बसेरों पर चिंता व्यक्त की है। उन्होंने उर्दू पार्क में दिल्ली सरकार द्वारा संचालित आश्रय गृहों का स्थलीय निरीक्षण किया।

## Gurugram: Over 1 lac complaints received, 97k resolved in 2024

<https://daijiworld.com/news/newsDisplay?newsID=1258302>

- *Wed, Jan 01 2025 09:03:15 AM*

**Gurugram, Jan 1 (IANS):** The Gurugram Police have received a total of 1,03,655 complaints through various means, of which 97,896 have been resolved by the district police and 5,759 pending complaints are being investigated in 2024, police said.

According to the police, these complaints were received by the Gurugram Police through various channels including a total of 693 complaints received in the Police Commissioner's Office through various commissions (NHRC, HHRC, NCW, HSWC, NCPDR, HCPCR), of which 664 complaints have been resolved and 29 complaints are being investigated.

Similarly, a total of 1,642 complaints were received in the Gurugram Police Commissioner's Office, through the office of the Director General of Police, Haryana, of which 1,635 complaints have been resolved, and seven complaints are being investigated.

A total of 8,390 complaints were received in the office of Commissioner of Police, Gurugram, which have all been resolved by the police.

Likewise, a total of 12,559 complaints through e-mail were received which have all been resolved by Gurugram Police, the police said.

The city police have also received a total of 919 complaints during public hearings in the Police Commissioner's Office, of which 829 complaints have been resolved by Gurugram Police and 90 complaints are being investigated.

In the year 2024, Gurugram Police received a total of 282 complaints through Resolution Cell/District Deputy Commissioner, Gurugram, of which 260 complaints have been resolved by the police and 22 complaints are being investigated.

Police also received 1,310 complaints through the Centralised Public Grievance Redressal and Monitoring System (CPGRAMS/PM Window), of which 1,239 complaints have been resolved by Gurugram Police and 71 complaints are being investigated.

Apart from this, around 1,815 complaints were received at the Police Commissioner's Office, Gurugram, through Chief Minister Window (CM Window), of which 1,680 complaints have been resolved by Gurugram Police, and 135 complaints are being investigated.

In 2024, around 7,4650 complaints were received through the Harsamay Portal (CCTNS/Police Stations), of which 69,280 complaints were resolved by Gurugram Police and 5,370 complaints are being investigated.

Apart from this, 1,395 complaints were received through Social Media Grievances, of which 1,360 complaints were resolved by Gurugram Police and 35 complaints are being investigated.

## **Lathi-Charge at Sandhya Theatre: NHRC**

<https://www.deccanchronicle.com/southern-states/telangana/lathi-charge-at-sandhya-theatre-nhrc-1851240>

DC Correspondent1 January 2025 10:59 PM

hyderabad: The National Human Rights Commission (NHRC) has served a notice to the DGP and the Hyderabad police commissioner asking them to submit a detailed action taken report (ATR) on the stampede at Sandhya theatre in which a woman lost her life, within four weeks. The notice comes in the wake of a complaint filed with the commission by advocate Rama Rao Immaneni. The notice demands the ATR on the lathi-charge by Cerring police officialson the day of the stampede on December 4. Apart from the woman who had died, two children, including her son, were injured after a huge crowd gathered to watch the promotional show of Pushpa 2. The situation worsened when the films lead actor Allu Arjun arrived at the theatre. Police officials allegedly resorted to lathi-charge that led to the stampede.

## Man poses as NHRC chair to dupe people, held in Ghaziabad

<https://www.hindustantimes.com/cities/others/man-poses-as-nhrc-chair-to-dupe-people-held-in-ghaziabad-101735755919812.html>

ByHT Correspondent Jan 02, 2025 06:18 AM IST

Malik was booked under Bharatiya Nyaya Sanhita sections 318(4) (cheating) and 338 (forgery of valuable security) as well as section 4 of the State Emblem of India (Prohibition of Improper Use) Act at the Kavi Nagar police station, and was arrested on Wednesday

Ghaziabad: A 25-year-old man was arrested from Kavi Nagar in Ghaziabad after he allegedly portrayed himself as the National Human Rights Commission (NHRC) chairman to dupe people, police officers said on Wednesday.

Officers identified the accused as Anas Malik, a resident of Moradabad, and said that as part of his con, he also used fake letterheads of the Niti Aayog, would travel in a white Maruti Ertiga with a fake Uttar Pradesh government sticker, and would demand a police escort while passing through western UP.

Malik was booked under Bharatiya Nyaya Sanhita sections 318(4) (cheating) and 338 (forgery of valuable security) as well as section 4 of the State Emblem of India (Prohibition of Improper Use) Act at the Kavi Nagar police station, and was arrested on Wednesday.

Investigators said that Malik — originally a carpenter — was operating his con for the last 4-5 months.

“In November, he visited Amroha and then Gajraula while using a police escort. He also wrote a similar letter to Ghaziabad police to make arrangements for a two-day visit. However, we grew suspicious, following which we initiated an inquiry and found that the man’s credentials were fake. During interrogation, he told police that he was fond of portraying himself as a well-connected and powerful man,” said additional deputy commissioner of police (crime) Sacchidanand.

“After his arrest, we also recovered two admit cards of people who were aspirants of the police recruitment examination. It is suspected that the suspect was trying to influence aspirants to get them recruited, and this probably involved an exchange of money. We are investigating this in detail and his other instances where he misused police escort vehicles,” ADCP added.

The officials said they also recovered fake letterheads as well as the car used by the suspect, adding that the role of his accomplice — who drove his Ertiga — is being ascertained.

## **NHRC orders probe into police excesses at Pushpa 2 premiere**

<https://www.msn.com/en-in/news/India/nhrc-orders-probe-into-police-excesses-at-pushpa-2-premiere/ar-AA1wOvBU>

8h • 1 min read

Hyderabad: The National Human Rights Commission (NHRC) has directed the Hyderabad police commissioner to probe allegations of police excesses, which led to a lathicharge at Sandhya Theatre during the 'Pushpa 2' premiere show on Dec 4, and file a report within four weeks.

Advocate Rama Rao Immaneni filed a petition with NHRC alleging that a lady, Revathi, died on Dec 4 due to lathicharge by the Chikkadpally police, who accompanied film star, Allu Arjun, for a promotional show of 'Pushpa 2', due to which the stampede occurred, resulting in serious injuries to the woman and her son. He further alleged that the lathicharge resorted to by police and the lack of necessary arrangements, when Allu Arjun entered the theatre, resulted in the death of Revathi and injuries to her son.

The advocate sought the commission's intervention to take necessary action against the erring police officers who resorted to the lathicharge. In response, the NHRC said, "Let a copy of the complaint be transmitted to the commissioner of police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action, and submit the detailed action taken report to the commission within four weeks."

## **NHRC orders probe into police excesses at Pushpa 2 premiere**

<https://timesofindia.indiatimes.com/city/hyderabad/nhrc-orders-probe-into-police-excesses-at-pushpa-2-premiere/articleshow/116863331.cms>

TNN | Jan 2, 2025, 12.23 AM IST

Hyderabad: The National Human Rights Commission (NHRC) has directed the Hyderabad police commissioner to probe allegations of police excesses, which led to a lathicharge at Sandhya Theatre during the 'Pushpa 2' premiere show on Dec 4, and file a report within four weeks.

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## **Pushpa 2 stampede: NHRC seeks action taken report from Hyderabad CP**

<https://www.thehindu.com/news/national/tehrangana/pushpa-2-stampede-nhrc-seeks-action-taken-report-from-hyderabad-cp/article69050904.ece>

Updated - January 01, 2025 09:31 pm IST - HYDERABAD

The National Human Rights Commission (NHRC) has asked for a detailed action taken report on the Pushpa 2 stampede at Sandhya Theatre in Hyderabad that claimed the life of a 35-year-old woman and left her son hospitalised. While taking cognisance of the case, the commission said, “Let a copy of the complaint be transmitted to the Commissioner of Police, Hyderabad, to have the allegations inquired by a senior rank police officer, ensure the needful action and submit the detailed action taken report to the Commission within four weeks.”

The order followed a complaint by Rama Rao Immaneni, an advocate at the Telangana High Court.

According to the commission, the complainant alleged that lathi charge resorted by police officials and lack of necessary arrangements for actor Allu Arjun’s arrival, resulted in death of Revathi and injuries to her son. The complainant has requested intervention of the commission to take necessary action on erring police officials who have resorted to the lathi charge, the NHRC said.

Since posts of the Chairperson and Members are lying vacant in the Telangana State Human Rights Commission, Hyderabad, the NHRC has directed the matter to Hyderabad CP and Telangana Director General of Police (DGP) for detailed inquiry.

## NHRC serves notices to DGP, Hyderabad CP over Sandhya Theatre stampede

<https://www.siasat.com/nhrc-serves-notices-to-dgp-hyderabad-cp-over-sandhya-theatre-stampede-3157999/>

The notice specifically seeks details about the police's lathi charge on that day, which allegedly contributed to the chaos.

[News Desk Follow on Twitter](#) | Posted by P N Sree Harsha | Published: 2nd January 2025 8:12 am IST

**Hyderabad:** The National Human Rights Commission (NHRC) has issued a notice to the Director General of Police (DGP) and the Commissioner of Police in Hyderabad, requesting a comprehensive action taken report (ATR) regarding the stampede that occurred at Sandhya Theatre on December 4, which resulted in the death of a woman.

The NHRC has set a deadline of four weeks for this report following a complaint lodged by advocate Rama Rao Immaneni.

The notice specifically seeks details about the “erring” police officials’ lathi charge on that day, which allegedly contributed to the chaos.

During the incident, a large crowd had gathered for the premiere of “Pushpa 2,” leading to a dangerous situation when actor Allu Arjun arrived at the venue.

Tragically, in addition to the fatality, two children, including the deceased woman’s son, sustained injuries as a result of the stampede.

## **Allu Arjun-Sandhya Theatre Stampede: Big Blow to Revanth Reddy Government, NHRC Gives Key Directions!**

<https://www.sakshipost.com/news/teelangana/allu-arjun-sandhya-theatre-stampede-big-blow-revanth-reddy-government-nhrc-gives-key>

<https://www.m9.news/politics/twist-in-sandhya-theater-case-nhrc-targets-police/>

Jan 01, 2025, 22:40 IST

The National Human Rights Commission (NHRC) has reportedly issued significant directives in connection with the incident near Sandhya Theatre, where police resorted to a lathi charge. The commission has reportedly directed action against the police officers involved in the incident.

The directives were reportedly issued after a petition filed by lawyer Rama Rao was reviewed. The NHRC has apparently instructed Telangana DGP Jitender to submit a detailed report on the incident within four weeks.

The commission expressed its belief that the stampede occurred as a result of the police's lathi charge and raised a critical question: Why did the police resort to a lathi charge in that situation?

More details are yet to be known.

## **Sandhya 70mm stampede case: NHRC serves notice to DGP and Hyd CP**

<https://www.123telugu.com/mnews/sandhya-70mm-stampede-case-nhrc-serves-notice-to-dgp-and-hyd-cp.html>

Published on Jan 2, 2025 2:55 am IST

The sensational Sandhya 70mm stampede case is witnessing new twists and turns with each passing day. While actor Allu Arjun awaits the next court hearing for his bail, the National Human Rights Commission (NHRC) latest move has added an interesting twist to the ongoing case.

The NHRC on Wednesday served a notice to the Telangana DGP and the Hyderabad Police Commissioner, instructing them to submit a detailed Action Taken Report (ATR) on the stampede case at Sandhya 70mm theatre in which a woman named Revathi (35) lost her life, within 4 weeks. The NHRC has issued the notice following a complaint filed by Advocate Rama Rao Immaneni.

The NHRC has sought the ATR on the lathi-charge by police personnel during the stampede on December 4. The policemen allegedly resorted to lathi-charge, led to the unfortunate stampede that claimed Revathi's life and severely injured her son Sreetej. Stay tuned for further updates on this case.

## दिल्ली में अवैध रूप से रह रहे बांग्लादेशी पीएम मोदी को नहीं देखना चाहते सत्ता में

<https://panchjanya.com/2025/01/01/379804/bharat/delhi/bangladeshi-immigrants-delhi/>

70 के दशक से भारत में रहे बांग्लादेशी मोहम्मद आमिर का वीडियो वायरल। दिल्ली सरकार की सुविधाओं पर मौज से जीवन काट रहा घुसपैठिया, केवल वोट डालने का है काम, नहीं करता कोई मेहनत मजदूरी

सुनीता मिश्रा Jan 1, 2025, 08:39 pm IST in भारत, दिल्ली

राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने बुधवार (1 जनवरी) को सोशल मीडिया प्लेटफॉर्म एक्स पर दिल्ली में अवैध रूप से रह रहे एक बांग्लादेशी का वीडियो शेयर किया। इसके साथ ही उन्होंने कैप्शन में लिखा, “आमिर दिल्ली में रहने वाला अवैध बांग्लादेशी घुसपैठिया है। वर्ष 2010 में सरकार की NAC के सदस्य हर्ष मंदर ने इसका वोटर कार्ड भी बनवा दिया था। ये वोट डालता है। इसको भारत के प्रधानमंत्री नरेंद्र मोदी से घृणा है। ये उनको सत्ता से हटाना चाहता है, क्योंकि वो इसके अपनों में से नहीं हैं।”

राष्ट्रीय बाल अधिकार संरक्षण आयोग के पूर्व अध्यक्ष ने अपनी बात को जारी रखते हुए आगे लिखा, “आबादी बढ़ाना इसका उद्देश्य है। इसके 5 बच्चे हैं। आमिर 55 साल की उम्र में भी बच्चे पैदा कर रहा है। इसका परिवार लाल किले के पास सरकार के शेल्टर में रहता है। खाना-पीना, पालन पोषण, दवा, इलाज, बच्चों की पढ़ाई इत्यादि सारा जीवनयापन दिल्ली की राज्य सरकार के खर्च पर होता है इसलिए ये बच्चे पैदा करने और वोट डालने के अलावा स्थायी रूप से कोई काम-धंधा, मेहनत-मजदूरी भी नहीं करता है।” सोशल वीडियो पर यह वीडियो तेजी से वायरल हो रहा है।

दरअसल आमिर 70 के दशक से भारत में रह रहा बांग्लादेशी है। उसके पास 2010 से दिल्ली का वैध वोटर आईडी कार्ड है। वायरल वीडियो में 55 वर्षीय आमिर को यह कहते हुए सुना जा सकता है, “मैं चाहता हूँ कि मोदी को सत्ता से हटा दिया जाए। वो जो भी कर रहे हैं अपनों के लिए कर रहे हैं हमारे लिए।”

भारत में बांग्लादेशी घुसपैठियों के खिलाफ पुलिस की कार्रवाई लगातार जारी है। दिल्ली पुलिस राजधानी में रह रहे अवैध बांग्लादेशियों और रोहिंग्या मुसलमानों के खिलाफ सर्च ऑपरेशन चला रही है। इसके तहत सभी थाना इलाकों में घर-घर जाकर पुलिस द्वारा वेरिफिकेशन किया जा रहा है। रिपोर्ट्स के मुताबिक, पुलिस ने 10 से 28 दिसंबर के बीच 46 बांग्लादेशी घुसपैठियों को पकड़ा है। वहीं साउथ डिस्ट्रिक्ट पुलिस ने 29 दिसंबर को सात बांग्लादेशियों को पकड़कर डिपोर्ट किया। पकड़े गए बांग्लादेशियों में पांच महिलाएं भी शामिल थीं। दिल्ली पुलिस के अनुसार इस अभियान में स्थानीय मुखबिरों, समुदाय के सदस्यों और सीसीटीवी कैमरों के जरिए संदिग्ध अप्रवासियों की जानकारी जुटाई गई।

## महाराष्ट्र में अब तक 43 बांग्लादेशी घुसपैठिए गिरफ्तार

महाराष्ट्र आतंकवाद रोधी दस्ते (ATS) ने भारत में अवैध रूप से प्रवेश करने और बिना दस्तावेजों के देश में रहने के आरोप में मंगलवार (31 दिसंबर 2024) को नौ बांग्लादेशियों गिरफ्तार किया। एक अधिकारी ने बताया कि पिछले चार दिनों में मुंबई, नासिक, नांदेड और छत्रपति संभाजीनगर में स्थानीय पुलिस की मदद से अवैध रूप से रह रहे नौ बांग्लादेशियों को गिरफ्तार किया गया, जिनमें से आठ पुरुष और एक महिला है। आरोपियों ने जाली दस्तावेजों का इस्तेमाल कर आधार कार्ड बनवाए हुए थे। इससे पहले 23 दिसंबर को महाराष्ट्र के ठाणे जिले से अवैध रूप से रह रहे एक महिला समेत आठ बांग्लादेशियों को पुलिस ने गिरफ्तार किया था। इनके पास भारत में रहने के लिए कोई वैध दस्तावेज नहीं थे। सभी के खिलाफ विदेशी नागरिक अधिनियम एवं भारतीय पासपोर्ट अधिनियम के प्रावधानों के तहत मामला दर्ज किया गया था। रिपोर्ट्स के मुताबिक दिसंबर में विशेष अभियान के तहत 19 मामलों में अब तक 43 बांग्लादेशी घुसपैठियों को गिरफ्तार किया जा चुका है। वहीं सितंबर 2024 में ठाणे जिले से आठ बांग्लादेशी महिलाओं को गिरफ्तार किया गया था।

## 55 साल की उम्र में 6ठा बच्चा पैदा करने में लगा बांग्लादेशी आमिर, मोदी के PM होने से उसे दिक्कत: NHRC सदस्य ने कहा- हर्ष मंदर ने बनवाया था उसका वोटर कार्ड

January 1, 2025 | 1:50 PM

<https://hindi.opindia.com/news-updates/bangladeshi-aamir-enjoying-government-money-in-delhi-%e0%a4%9croblem-with-modi/>

राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियांक कानूनगो ने बुधवार (1 जनवरी 2025) को अपने X हैंडल पर एक वीडियो शेयर किया है। इस वीडियो में उन्होंने दिल्ली में रह रहे एक शख्स को दिखाया है, जिसे उन्होंने बांग्लादेश का आमिर बताया है। उन्होंने दावा किया कि यूपीए काल में प्रभावी सलाहकार परिषद (NAC) के सदस्य हर्ष मंदर ने साल 2010 में उसका वोटर कार्ड बनवाया था।

प्रियांक कानूनगो के अनुसार, आमिर तब से भारत में मतदान भी करता है। उनका कहना है कि 5 औलादों का अब्बा आमिर 55 साल की उम्र में भी बच्चे पैदा कर रहा है। वह PM नरेंद्र मोदी से इस वजह से नफरत करता है, क्योंकि वो उनके अपनों में से नहीं हैं। बकौल प्रियांक आमिर अपनी आबादी बढ़ाने के मिशन पर लगा हुआ है।

प्रियांक ने आगे बताया कि आमिर परिवार सहित लाल क़िले के बगल सरकारी शेल्टर होम में रहता है। उसके खाने-पीने से दवा और बच्चों की पढ़ाई तक की जिम्मेदारी दिल्ली की अरविंद केजरीवाल की सरकार उठा रही है। प्रियांक का दावा है कि वोट डालने के अलावा आमिर रोजी-रोटी कमाने के लिए कोई काम भी नहीं करता।